

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

IA(I.B.C)/442(KB)2022
IN
C.P. (IB)/1614(KB)2019

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17TH NOVEMBER, 2022, 02:00 P.M

IN THE MATTER OF	PRISM JOHNSON LIMITED VS RNM INFRA PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 9

Counsel/ Authorised Representative appeared through physically/Video Conference:

ORDER

1. None appears for the parties.
2. **IA(IBC)/442/KB/2022-** This matter was reserved for orders on 10/11/2022. However, we find that;
 - “as per regulation 36A(1) of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, had published **Form G** on **25/03/2022** – one in “*Morning India*” (English) and one in “*Duranta Barta*” (Bengali). (Annexure “A” to the application)
 - But from the **1st Progress Report** dated 04/03/2020 submitted by the IRP, it appears that **public announcement** in terms of regulation 6 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 was published on 11/02/2020 in “*Business Standard*” (English) and “*Aajkaal*” (Bengali).
 - At page 11, para 5 of the application, it is stated as follows:

- “Resolution Professional had published the invitation to EoI in Morning India and Duranta Barta, Kolkata editions; on the website of the Board; and on the website of the IPE on 25/03/2022.....”

But no documents in support of his statements regarding publication “**on the website of the Board; and on the website of the IPE**” have been annexed to the application”.

3. Post this matter on **26/12/2022**.

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)